

ITEM NO.5

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7794/2023

(Arising out of impugned final judgment and order dated 18-01-2023 in CRLA No. 1236/2013 passed by the High Court Of Chhattisgarh at Bilaspur)

BHARAT CHIMOTE

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Radha Shyam Jena, AOR (SCLSC)

For Respondent(s) Mr. Mahesh Kumar, Adv.
Mr. Vasudev Singh, Adv.
Mr. Sumit Kumar Toppo, Adv.
Mr. Shivam Sharma, Adv.
Ms. Devika Khanna, Adv.
For M/s. VMZ Chambers, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the State of Chhattisgarh prays for and is granted two weeks' time to obtain complete instructions and file counter affidavit, if necessary.

List the matter again on 22.08.2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER